

ITEM NO.18

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 15/2023

MUKHTAR ANSARI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 192971/2022 - EXEMPTION FROM FILING O.T.
IA No. 204393/2022 - SUSPENSION OF SENTENCE)

Date : 18-07-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Appellant(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Nizam Pasha, Adv.
Mr. Siddharth Kaushik, Adv.

For Respondent(s) Mr. R Venkataramani, Attorney General for India
Ms. Garima Prashad, Sr. A.A.G.
Ms. Ruchira Goel, AOR
Ms. Priyanka Swami, Adv.
Mr. Adit, Adv.
Mr. Sharanya Sinha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Stand over to eight weeks, at the request of the learned
Attorney General for India.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)